

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

O. A. No. 41 OF 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU
Based on the News Item in the Times of India
Chennai Edition dated 17.02.2020,
"Choking Waterways".

... Applicant(s)

With

1. The District Collector,
Chennai District,
District Collectorate Office,
No. 62, Rajaji Salai,
Chennai – 600 001.
2. The Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy,
Chennai, Tamil Nadu – 600 032.
3. The Commissioner,
Greater Chennai Corporation,
Rippon Building,
Chennai – 600 003.
4. The Member Secretary,
Chennai Rivers Restoration Trust,
6/103, Dr. D.G.S. Dinakkaran Salai,
Raja Annamalaipuram,
Chennai – 600 028.
5. Engineer in Chief (Water Resources Organisation)
And Chief Engineer (General),
Public Works Department,
Chepauk, Chennai - 600 005.
6. The District Collector,
Chengalpet District,
Collector Office, GST Road,
Chengalpattu, Chennai - 603 001.


COMMISSIONER
Tambaram City
Municipal Corporation

7. The District Collector,
Kancheepuram District,
Collector Office,
Kancheepuram - 631 501.
8. The Commissioner,
Pammal Municipality,
Dr. Ambedkar Salai,
Pammal, Chennai – 600 075.
9. The Commissioner,
Pallavaram Municipality,
Chromepet, Chennai – 600 044.
10. The Executive Officer,
Kundrathur Town Panchayt,
No. 1, Lalachatram Road, Kundrathur,
Chennai – 600 069.
11. The Executive Officer,
Thiruneermalai Town Panchayt,
No. 6/A, Thiruneermalai Main Road,
Thiruneermalai, Chennai – 600 044.
12. Tambaram City Municipal Corporation,
Represented by its Commissioner,
No. 28, Muthuranga Mudali Street,
Tambaram, Chennai – 600 045. ... Respondents.

REPORT FILED BY THE 12TH RESPONDENT

I, Dr.M.Elangovan, Son of Manickam, aged 51 years working as Commissioner, Tambaram City Municipal Corporation, Tambaram, Chennai - 600 044 do hereby solemnly affirm and sincerely state as follows:

1. I am the Commissioner of the Tambaram City Municipal Corporation, the twelfth respondent herein and well conversant with the facts of the case from the connected files and I am submitting this present report for the Consideration of this Hon'ble Tribunal.


COMMISSIONER
Tambaram City
Municipal Corporation

1. ORDERS OF THE HON'BLE TRIBUNAL

- It is respectfully submitted that the Hon'ble National Tribunal, (SZ) Chennai in its order dated 07-02-2022 in the matter of O.A. No. 41 of 2020 has impleaded Tambaram Corporation as 12th respondent in the above O.A. 41 of 2020 and gave certain directions to the respondents and further directed the individual Departments to file their responses with regard to the action taken based on the recommendations given by the Joint Committee.

2. COMPLIANCE OF THE DIRECTION

It is respectfully submitted that in due compliance of the orders of the Hon'ble National Green Tribunal, the following steps were taken by the Tambaram Corporation and the same is submitted for the consideration of this Hon'ble Tribunal.

Plugging of Discharge of Sewage/sullage into the Manickam Odai:

1. With regard to letting out of Sewage/Sullage Water into the Manickam Odai in the Pallavaram and Pammal Areas which are newly areas to the Tambaram Corporation it is submitted that Under Ground Sewage Schemes are completed and in usage at Pallavaram Area and in respect of certain unserved areas and tail end streets, the works are at advanced stage and they will be completed by June 2022 and after that letting out of Sewage/Sullage Water will be completely stopped from the Pallavaram Area.

2. With regard to Pammal and Anakaputhur areas which are newly added to the Tambaram Corporation, underground drainage Scheme construction was started in Dec – 2021 with an estimated


COMMISSIONER
Tambaram City
Municipal Corporation

amount of 211.15 Crores and the work is going on at these 4 Zones with 3 Pumping station, 1 Lifting station, 1 STP followed by pipe lines for 100 Kms and pumping line for 6 kms. As of now Zone 2 work has been started and all the UGD & Sewer Pipe line work will be completed by the year 2023.

Plugging of Discharge of Sewage/sullage into the Naattukalvai:

1. With regard to letting out of Sewage/Sullage Water into the Nattu Kalvai in the Thiruneermalai Area which is a newly added area to the Tambaram Corporation it is submitted that totally there are 16 households are there in the said area and as of now the generated waste water from the households are disposed through individual septic tanks. Further the said area was inspected by the Sanitary Inspector in the second week of May and during inspection it was found that the houses are letting only the Rain Water into the Nattu Kalvai.

With regard to the implementation of UGSS Scheme in the newly added areas it is submitted that the Tambaram Corporation has taken action for implementing UGSS in all uncovered areas of Sembakkam, Chitlapakkam, Thiruneermalai, Peerkankaranai, Perungalathur and Madampakkam. The said areas are all newly added areas to the Tambaram Corporation and they were all formerly Municipality and Town Panchayats having low density of population. The Detailed project report Preparation is in progress with Tamil Nadu Urban Infrastructure Financial Services Limited for implementation of UGSS scheme in the above said uncovered areas.


COMMISSIONER
Tambaram City
Municipal Corporation

Zones
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It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No. 41 of 2020 and thus render justice.

VERIFICATION

I, Dr. M. Elangovan Commissioner Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 18th day of May, 2022.

12th RESPONDENT.


**COMMISSIONER
Tambaram City
Municipal Corporation**

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O. A. No. 41 of 2020 (SZ)

REPORT AS ON 18-05-2022

**M/S.P.SRINIVAS (828/1994)
N.K. PONRAJ (2263/2009)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 12TH RESPONDENT.

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